

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

OA NO. 91 OF 2026

IN THE MATTER OF:

MD NASIM

...Applicant

VERSUS

STATE OF WEST BENGAL & ORS.

...Respondents

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Date: 12.03.2026

Kolkata

FILED BY: -



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SYNOPSIS

The present Original Application is being filed under section 14, 15 and 18 of the NGT Act 2010 against the illegal, unscientific and reckless sand mining being carried out by Respondent No.7 namely Sturdy Niketan Pvt. Ltd in the Subarnarekha River at 3 Sand Mining Blocks No. MIN_JH_21A, MIN_JH_21B and MIN_JH_22, admeasuring 27.57 hectares, 25.37 hectares and 28.14 hectares respectively, situated at two Mouza- Bhathandia, and Mouza-Chapasar, Narasingpur, District-Jhargram, West Bengal. That the said mining is in blatant violation of environmental laws and statutory norms.

That the Respondent No.7 is conducting mining operations in the said sand mining block without obtaining mandatory Environment Clearance (EC), Consent to Establish (CTE) and Consent to Operate (CTO), thereby rendering the entire mining activity illegal and void ab initio. That the Respondent No.7 is in possession of all three sand mining blocks in question. The Respondent No.7 is extracting the mineral from all three sand mining blocks and has made a common loading point for all 3 sites. Further, the Respondent No. 7 is issuing the E-challans for transportation of sand/riverbed materials against the mined material from all three mining blocks.

As evidence of continuous and ongoing illegal mining operations, the Applicant is in possession of road e-challans issued for transportation of sand/riverbed materials, which clearly establish active extraction and movement of minor minerals from the said mining blocks.

Furthermore, the Respondent no.7 has erected a temporary bridge across the riverbed with the sole purpose of connecting the sand mining blocks and for transportation of sand to the adjoining villages and thus has obstructed the free flow of river.

That the Applicant is in possession of photograph of the said bridge which show that the river flow has been directly and deliberately

restricted to facilitate the transportation of minerals. It is submitted that the village and the mining blocks are on opposite edges of the Subranrekha river, and the construction of such a bridge is in blatant violation of the environmental safeguards and prohibitions prescribed under the SSMG 2016 and EMGSM 2020. As per the EMGSM 2020 all precaution shall be taken to ensure that the water stream flows unhindered.

The Applicant further submits that Respondent No.7 is carrying out sand mining operations in water-submerged areas of the river which is expressly prohibited under the EIA Notification, 2006, Sustainable Sand Mining Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, and has resulted in severe ecological imbalance, damage to river morphology and depletion of natural resources.

That with respect to the 1st sand mining block MIN JH 21A it is submitted that said Block was referred to the SEAC, West Bengal on 30.01.2026 has recommended SEIAA, West Bengal for issuance of Standard Terms of Reference for EIA preparation for the project, as reflected on the Parivesh Portal. Whereas the mining is being carried out prior to this date and that too by Respondent no.7 in whose name there is no proceeding pending for grant of EC.

That the Terms of Reference (ToR) for the 2nd sand mining block MIN JH 21B was issued by SEIAA West Bengal (Respondent No.3) in favour of West Bengal Mineral Development & Trading Corporation Limited (Respondent no.5) on 30.01.2026 only as reflected on the Parivesh Portal. Whereas the mining is being carried out prior to this date and that too by Respondent no.7 in whose name there is no proceeding pending for grant of EC.

Terms of Reference (ToR) for the 3rd sand mining block MIN JH 22 was issued by SEIAA West Bengal (Respondent No.3) in favour of West

Bengal Mineral Development & Trading Corporation Limited (Respondent no.5) on 21.01.2026 only as reflected on the Parivesh Portal. Whereas the mining is being carried out prior to this date and that too by Respondent no.7 in whose name there is no proceeding pending for grant of EC.

The actions of Respondent No.7 are squarely covered by the settled law laid down by the Hon'ble National Green Tribunal and the Hon'ble Supreme Court, including *Balbir Sandhu & Ors. v. State of Uttar Pradesh & Anr.* (2023), *State of Uttar Pradesh v. Gaurav Kumar* (2025) and *Vijay Chandel v. State of Himachal Pradesh & Ors.* (2025), wherein it has been categorically held that mining activities carried out in absence of mandatory environmental clearances and statutory consents are illegal and attract strict action, including immediate closure and imposition of environmental compensation under the "Polluter Pays" principle.

In these circumstances, the Applicant has approached this Hon'ble Tribunal seeking directions for immediate stoppage of illegal sand mining, imposition of environmental compensation upon Respondent No.7, and initiation of action against the District Magistrate, Mining Officer, Jhargram and Regional Officer, WBPCB, Jhargram for collusion, negligence and dereliction of statutory duties, along with such other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

OA NO. _____/2026

IN THE MATTER OF

Md Nasim
S/o Md Usman, 9/C,
GORACHAND LANE, Kolkata,
Kolkata, West Bengal-700014

...Applicant

VERSUS

1. State of West Bengal
Through Chief Secretary
Nabanna, 13th Floor
325 Sarat Chatterjee Road, Shibpur
Howrah, West Bengal- 711102
Email cs-westbengal@nic.in Respondent no.1
2. West Bengal Pollution Control Board
Through Member Secretary
Paribesh Bhawan, 10A
Block-L. A, Sector 3, Salt Lake City
Kolkata, West Bengal-700098
Email: ms.wbpcb-wb@bangla.gov.in Respondent no.2
3. Member Secretary,
State Level Environment Impact Assessment Authority
Pranisampad Bhaban, 5th floor, LB-2,
Sector-3 Salt Lake City
Kolkata, West Bengal- 700106
Email: environmentwb@gmail.com Respondent no.3
4. District Magistrate Jhargram West Bengal
Jhargram, West Bengal, India, Pin: 721507
Email: jhargramdm@gmail.com Respondent no.4
5. West Bengal Mineral Development &
Trading Corporation Limited
Through Chairman
3rd floor, DJ-10, WBIIDC Building
DJ Block, Sector-2, Salt Lake City,
Kolkata, West Bengal-700091
Email: wbmdtcltd@gmail.com Respondent no.5

6. Directorate of Mines and Minerals
Through Director
4, Abanindranath Tagore Sarani
2nd floor, Kolkata, West Bengal- 700016
Email: Dir.dmm-wb@nic.in Respondent no.6
7. Sturdy Niketan Pvt Ltd.
Through Managing Director
Merlin Infinite, 5th floor, Unit No. 500,
Plot-51 Block DN, Sector 5, Salt Lake,
West Bengal-700091
Email: abhaysingh77641@gmail.com Respondent no.7

APPLICATION UNDER SECTIONS 14, 15 AND 18 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010 FOR RESTRAINING ILLEGAL SAND MINING BEING CARRIED OUT IN VIOLATION OF ENVIRONMENTAL LAWS AND FOR IMPOSITION OF PENALTY AND PROSECUTION AGAINST THE VIOLATORS.

MOST RESPECTFULLY SHOWETH:

1. That the Applicant is a law-abiding citizen of the country and has preferred the present application in the interest of environmental protection and conservation of river ecology.
2. That the present application is being filed against grave and continuing environmental degradation, riverbed destruction, depletion of natural resources, continuous increase in pollution and serious public health hazards arising from illegal, unscientific and reckless sand mining being carried out by Respondent No.7, namely Sturdy Niketan Pvt. Ltd., in the Subarnarekha River in 3 number of Sand Mining Blocks bearing No. **MIN_JH_21A**, **MIN_JH_21B**, and **MIN_JH_22**, admeasuring an area of 27.57 hectares, 25.37 hectares, and 28.14 hectares respectively.
3. That Sand Mining Blocks bearing No. **MIN_JH_21A** and **MIN_JH_21B** are situated at Mouza-Bhathandia District-Jhargram,

West Bengal. And sand mining block bearing no. **MIN_JH_22** is situated at Mouza-Chapasar, Narasingpur, District-Jhargram, West Bengal.

4. That the Respondent No.7 is conducting mining operations in the said sand mining block without obtaining mandatory Environment Clearance (EC), Consent to Establish (CTE) and Consent to Operate (CTO), thereby rendering the entire mining activity illegal and void ab initio.
5. That as regards the inherent illegal nature of activity, it is submitted that it is in fact Respondent no.5 i.e. West Bengal Mineral Development & Trading Corporation Limited in whose name, the Terms of Reference (ToR) or the process of grant of EC is being considered by Respondent no.3 i.e. SEIAA, West Bengal with respect to subject matter Sand Mining Blocks. However, it is the Respondent no.7 who is undertaking the illegal mining activities on the said Blocks. Even otherwise, the process of environmental appraisal is still ongoing and that the Environment Clearance has not yet been granted with respect to any of the 3 mining blocks. Therefore, any entity cannot do mining on the said Blocks until the process of grant of EC gets completed.
6. That with respect to the 1st sand mining block MIN JH 21A it is submitted that said Block was referred to the SEAC, West Bengal on 30.01.2026 for issuance of Standard Terms of Reference for EIA preparation for the project, as reflected on the Parivesh Portal. Whereas the mining is being carried out prior to this date and that too by Respondent no.7 in whose name there is no proceeding pending for grant of EC.

The status showing referral to SEAC dated 30.01.2026 in favour of Respondent no.5 (WBMDTCL) displayed at PARIVESH PORTAL in respect of sand mining block MIN JH 21A is annexed as **ANNEXURE A/1**.

7. It is submitted that the Terms of Reference (ToR) for the 2nd sand mining block MIN JH 21B was issued by SEIAA West Bengal (Respondent No.3) in favour of West Bengal Mineral Development & Trading Corporation Limited (Respondent no.5) on 30.01.2026 only as reflected on the Parivesh Portal. Whereas the mining is being carried out prior to this date and that too by Respondent no.7 in whose name there is no proceeding pending for grant of EC.

The status showing grant of ToR dated 30.01.2026 in favour of Respondent no.5 (WBMDTCL) displayed at PARIVESH PORTAL in respect of sand mining block MIN JH 21B is annexed as **ANNEXURE A/2.**

8. Similarly again, Terms of Reference (ToR) for the 3rd sand mining block MIN JH 22 was issued by SEIAA West Bengal (Respondent No.3) in favour of West Bengal Mineral Development & Trading Corporation Limited (Respondent no.5) on 21.01.2026 only as reflected on the Parivesh Portal. Whereas the mining is being carried out prior to this date and that too by Respondent no.7 in whose name there is no proceeding pending for grant of EC.

The status showing grant of ToR dated 21.01.2026 in favour of Respondent no.5 (WBMDTCL) displayed at PARIVESH PORTAL in respect of sand mining block MIN JH 22 is annexed as **ANNEXURE A/3.**

9. It is therefore submitted that aforesaid averments conclusively demonstrates that the process of environmental appraisal is still ongoing and that the Environment Clearance has not yet been granted and despite the same, Respondent No.7 has commenced and continues mining operations in complete disregard of law.
10. That the Respondent No.7 is in possession of all three sand mining blocks in question. The Respondent No.7 is extracting the mineral from all three sand mining blocks and has made a common loading point for

all 3 sites. Further, the Respondent No. 7 is issuing the E-challans for transportation of sand/riverbed materials against the mined material from all three mining blocks.

11. It is submitted that as evidence of continuous and ongoing illegal mining operations, the Applicant is in possession of road e-challans issued for transportation of sand/riverbed materials, which clearly establish active extraction and movement of minor minerals from the said mining blocks.

The copy of Road Challans issued by Respondent no.7 for Mouza-Bhathandia and Mouza-Chapasar, Narasingpur, District-Jhargram are annexed as **ANNEXURE A/4 (colly)**.

12. Furthermore, the Respondent no.7 has erected a temporary bridge across the riverbed with the purpose of connecting the sand mining blocks and for transportation of sand to the adjoining villages and thus has obstructed the free flow of river.
13. That photograph of the said bridge show that the river flow has been directly and deliberately restricted to facilitate the transportation of minerals. It is submitted that the village and the mining blocks are on opposite edges of the Subarnrekha river, and the construction of such a bridge is in blatant violation of the environmental safeguards and prohibitions prescribed under the SSMG 2016 and EMGSM 2020. As per the EMGSM 2020 all precaution shall be taken to ensure that the water stream flows unhindered.

The Photographs dated 22.01.2026 with Geo coordinates and recent photographs from sentinel satellite are annexed as **ANNEXURE A/5 (colly)**.

14. The Applicant further submits that Respondent No.7 is carrying out sand mining operations in water-submerged areas of the river which is expressly prohibited under the EIA Notification, 2006, Sustainable

Sand Mining Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, and has resulted in severe ecological imbalance, damage to river morphology and depletion of natural resources.

15. That aggrieved by the continued environmental violations and persistent regulatory inaction, the Applicant has duly approached and submitted formal complaints and representations before the State Environment Impact Assessment Authority (SEIAA), West Bengal; West Bengal Mineral Development & Trading Corporation Limited; the District Magistrate, Jhargram; the West Bengal Pollution Control Board (WBPCB); and the Directorate of Mines and Geology, Government of West Bengal. However, despite such repeated complaints and intimation to the competent authorities, no effective remedial, preventive or coercive action has been initiated, and the illegal sand mining activities are continuing unabated, causing serious and irreversible threats to the riverine ecology, environment, public health and the rule of law.

The copy of complaints dated 19.02.2026 and 11.03.2026 made to the concerned authorities with receipts and tracking report are annexed as **ANNEXURE A/6 (colly)**.

16. That it is in these circumstances, that the Applicant has approached this Hon'ble Tribunal seeking directions for immediate stoppage of illegal sand mining, imposition of environmental compensation upon Respondent No.7, and initiation of action against the District Magistrate, Mining Officer, Jhargram and Regional Officer, WBPCB, Jhargram for collusion, negligence and dereliction of statutory duties, along with such other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

17. That the cause of action is continuing in nature as illegal sand mining is still being carried out, causing ongoing environmental harm and posing serious risks to the river ecosystem and local inhabitants.
18. That this Hon'ble Tribunal has jurisdiction to entertain and decide the present application under Sections 14 and 15 of the National Green Tribunal Act, 2010, as the matter involves substantial questions relating to the environment.

GROUND

- A. Because the illegal mining activity of Respondent No.7 is in blatant violation of: (a) EIA Notification, 2006; (b) Sustainable Sand Mining Guidelines, 2016; (c) Enforcement & Monitoring Guidelines for Sand Mining, 2020; (d) Environment (Protection) Act, 1986; and (e) settled principles of environmental jurisprudence laid down by the Hon'ble National Green Tribunal and the Hon'ble Supreme Court of India.
- B. Because the Hon'ble Tribunal in *Balbir Sandhu & Ors. v. State of Uttar Pradesh & Anr. (2023)* has categorically held that sand mining without prior environmental clearance and in violation of prescribed guidelines is illegal and liable for strict action including imposition of environmental compensation.
- C. Because the Hon'ble Supreme Court in *State of Uttar Pradesh v. Gaurav Kumar (2025)* has reiterated that mining activities carried out in absence of mandatory environmental clearances are illegal ab initio and cannot be regularised post-facto, and that the 'Polluter Pays' principle must be strictly enforced.
- D. Because the Hon'ble National Green Tribunal in *Vijay Chandel v. State of Himachal Pradesh & Ors. (2025)* has further emphasized that illegal sand mining in riverbeds causes irreversible ecological damage and

warrants immediate stoppage, assessment of environmental damage and recovery of compensation from violators.

- E. Because Respondent Nos. 2-West Bengal Pollution Control Board, Respondent Nos. 4- District Magistrate Jhargram, West Bengal and Respondent Nos. 6 - Directorate of Mines and Minerals have failed to discharge their statutory duties and have acted with gross negligence, collusion and dereliction of duty by allowing illegal mining operations to continue unabated despite clear absence of EC, CTE and CTO.
- F. Because despite absence of mandatory environmental permissions, the mining activity is being openly carried out at the site, leading to unchecked extraction of sand, degradation of river ecology, disturbance of natural flow, and depletion of surrounding environment.

LIMITATION

The present Application is within the Limitation Period as the cause of action is recurring and still going on.

PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (a) Direct the Respondent Authorities to immediately stop and prohibit illegal sand mining being carried out at sand mining blocks No. MIN_JH_21A, MIN_JH_21B, and MIN_JH_22, admeasuring 27.57 hectares, 25.37 hectares, 28.14 hectares respectively, situated at Mouza- Bathandia, and Mouza- Chapasar, Narasingpur, District-Jhargram, West Bengal.

- (b) Impose environmental compensation upon Respondent No.7 for carrying out illegal sand mining in violation of environmental laws and norms.
- (c) Direct initiation of appropriate disciplinary and legal action against the District Magistrate, Jhargram, Mining officer, Jhargram and Regional officer, WBPCB, Jhargram for collusion, negligence and dereliction of statutory duties.
- (d) Direct assessment of environmental damage caused to the Subarnarekha River and order the restitution and restoration of the affected river stretch at the cost of the violators.
- (e) Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice and environmental protection.

AND FOR THIS ACT OF KINDNESS, THE APPLICANT AS IN DUTY BOUND SHALL EVER PRAY.

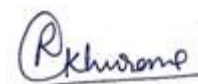
12.03.2026

Kolkata



Applicant

Through



Counsel

S.L. No. 12/26

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

OA NO. _____/2026

IN THE MATTER OF

MD.NASIM

APPLICANT

VERSUS

STATE OF WEST BENGAL & ORS

RESPONDENTS

AFFIDAVIT

I, Md. Nasim S/o Md. Usman, R/o 9/C, GORACHAND LANE, Kolkata

West Bengal- 700014 aged about 75 years do hereby solemnly affirm and declare as under:

- 1. That I am the Applicant in the Original Application and well being and acquainted with facts and circumstances of the case and thus competent to swear this affidavit.
- 2. That the accompanying Original Application has been drafted by my counsel under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.
- 3. The contents as stated above are true and correct to my knowledge and belief.

Md. Nasim

DEPONENT

Verification

It is verified at _____ on _____ that the contents of the present applications are true and correct, and nothing has been concealed therefrom.

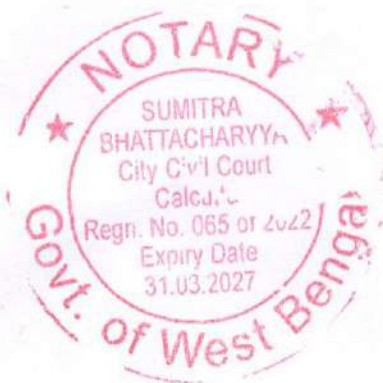
Md. Nasim

DEPONENT

Solemnly Affirmed and Declared before me U/S 139 CPC, (C)

Sumitra Bhattacharyya
Notary

Sumitra Bhattacharyya
Notary, Govt. of W.B
Regd. No. 065 of 2022
City Civil Court, Calcutta



12 MAR 2026

The screenshot shows the PARIVESH portal interface. At the top, there are navigation tabs for 'Six Monthly Compliance Report', 'View Proposal', and 'View Documents'. The main content is divided into two sections: 'Proposal Details' and 'Proposal History/Timeline'.

Proposal Details:

Proposal No.:	SIA/WB/MIN/558223/2025
Single Window No.:	SW/265737/2025
CAF No.:	CAF/250914/2025
Project Name:	MIN_JH_21A Sand Mine
State:	WEST BENGAL
Proposal For:	Fresh ToR
Activity:	1(a) Mining of minerals
Sector:	MIN
Date of Submission:	22/12/2025
State File No.:	2N-08/2026(E)

Proposal History/Timeline:

Activity	Start Date - End Date
Referred to SEAC	30/01/2026 - 12/02/2026
Processed by MS SEAC	26/01/2026 - 30/01/2026
ADS Raised & Replied	27/01/2026 - 29/01/2026
Processed by MS SEAC	13/01/2026 - 27/01/2026
Processed by MS SEAC	02/01/2026 - 18/01/2026
MS Verification Completed	02/01/2026 - 02/01/2026
Examination Completed	22/12/2025 - 02/01/2026
Submitted on 22/12/2025	14/11/2025 - 22/12/2025

The screenshot shows the 'report/ec?proposalId=387749778&legacyApplicationId=0' page. It features a 'Project Summary' table with the following details:

Project Name:	MIN_JH_21A Sand Mine	Single Window Number:	SW/265737/2025
State:	WEST BENGAL	Proposal Number:	SIA/WB/MIN/558223/2025
Submission Date:	22/12/2025	Current Status:	Pending at MS SEIAA
Sector:	MIN	Project Category:	BI
Project Proponent Name:	West Bengal Mineral Development And Trading Corporation Limited	Proposal For:	Fresh ToR

Below the summary, there are buttons for 'View Agenda' and 'View MoM'. A progress bar shows the status of the application form, with 'CAF' highlighted in green and 'Part A' and 'Part B' in white. The text 'Common Application Form' is displayed below the progress bar.

PARIVESH
Ministry of Environment, Forest and Climate Change

Government of India

English

Back | Six Monthly Compliance Report | View Proposal | Download Certificate | View Documents

Proposal Details

Proposal No.: SIA/WB/MIN/558177/2025
Single Window No.: SW/265645/2025
CAF No.: CAF/250904/2025
Project Name: MIN_JH_21B sand mine
State: WEST BENGAL
Proposal For: Fresh ToR
Activity: (a) Mining of minerals
Sector: MIN
Date of Submission: 12/12/2025
State File No.: 2N-224/2025(E)

Proposal History/Timeline

Activity	Start Date - End Date
ToR Granted	30/01/2025 - 30/01/2025
Referred to SEIAA	19/01/2025 - 30/01/2025
Proposal Accepted and Referred to SEAC	22/02/2025 - 09/01/2025
MS Verification Completed	22/02/2025 - 22/02/2025
Examination Completed	12/12/2025 - 12/12/2025
Submitted on 12/12/2025	14/11/2025 - 12/12/2025

PARIVESH
Ministry of Environment, Forest and Climate Change

Government of India

Back

Project Name:	MIN_JH_21B sand mine	Single Window Number:	SW/265645/2025
State:	WEST BENGAL	Proposal Number:	SIA/WB/MIN/558177/2025
Submission Date:	12/12/2025	Current Status:	ToR Granted
Sector:	MIN	Project Category:	BI
Project Proponent Name:	West Bengal Mineral Development And Trading Corporation Limited	Proposal For:	Fresh ToR

View Agenda | View MoM

CAF | Part A | Part B

Common Application Form

Proposal Details

Proposal No.:	SIA/WB/MIN/558305/2025
Single Window No.:	SW/265834/2025
CAF No.:	CAF/25101/2025
Project Name:	MIN_JH_22 Sand Mine
State:	WEST BENGAL
Proposal For:	Fresh ToR
Activity:	I(a) Mining of minerals
Sector:	MIN
Date of Submission:	10/12/2025
State File No.:	2N-217/2025(€)

Proposal History/Timeline

Activity	Start Date - End Date
ToR Granted	21/01/2026 - 21/01/2026
Referred to SEIAA	07/01/2026 - 21/01/2026
Proposal Accepted and Referred to SEAC	12/02/2026 - 30/02/2026
MS Verification Completed	12/02/2026 - 10/02/2026
Examination Completed	10/02/2026 - 10/02/2026
Submitted on 10/12/2025	18/01/2026 - 10/02/2026

Project Details

Project Name:	MIN_JH_22 Sand Mine	Single Window Number:	SW/265834/2025
State:	WEST BENGAL	Proposal Number:	SIA/WB/MIN/558305/2025
Submission Date:	10/12/2025	Current Status:	ToR Granted
Sector:	MIN	Project Category:	BI
Project Proponent Name:	West Bengal Mineral Development And Trading Corporation Limited	Proposal For:	Fresh ToR

Common Application Form

CAF | Part A | Part B

Road E-Challan for sand / riverbed materials Transport

E-Challan No. : 2954313/T/25-26/061220254126/PS
 Issue Date : 06/12/2025 09:40 PM
 Validity Till : 07/12/2025 09:40 AM
 Quantity of Sand : 240.00 cft (Two Hundred Forty cft)
 Vehicle No. : WB13C2049 (6 Wheels)



PERMISSION HOLDER DETAILS

PERMISSION : 2046/SS2025
 HOLDER Id
 Mouza : Bhathandia
 GP/Ward : AMARDA
 Sub-Division : JHARGRAM
 Police Station : Gopiballavpur
 District : JHARGRAM
 Name of the : Sturdy Niketan Pvt Ltd
 Permission Holder
 Mobile No : 9147724252
 Address : Bidhannagar

VEHICLE & DESTINATION DETAILS

Name of Purchaser : LALTU DAS
 Mobile No. : 9733757115
 Police Station : North Port
 District : KOLKATA
 State : West Bengal
 Vehicle Type : 6 Wheels
 Registration No. : WB13C2049
 Capacity (in Kg) : 18500

Note :

- 1) Prior approval was accorded by : **ADM and DL & LRO, JHARGRAM** vide permit no. **10625/T/25-26/051225051109/PT.**
- 2) Loaded vehicle must depart for its destination within 30 minutes from issuance of this E-challan. To verify authenticity of the E-challan, please scan above scan QR Code using smart phone.
- 3) This is a system generated document and does not require any signature.
- 4) Self Certification by Lessee : I/We (Permission/Q.P.) hereby declare that the above statements are correct and complete to best of my/our knowledge and belief. **Sturdy Niketan Pvt Ltd**

Issued by
Sturdy Niketan Pvt Ltd
 PERMISSION HOLDER Id 2046/SS2025

**** On QR code scanning pl check that the website address bar shows mdcl.wb.gov.in as that is the only genuine website of the government.**

Road E-Challan for sand / riverbed materials Transport

20

E-Challan No. : 3213854/T/25-26/260220264741/PS
 Issue Date : 26/02/2026 04:48 AM
 Validity Till : 26/02/2026 04:48 PM
 Quantity of Sand : 620.00 cft (Six Hundred Twenty cft)
 Vehicle No. : WB49B8464 (16 Wheels)



PERMISSION HOLDER DETAILS

PERMISSION : 2047/SS2025
 HOLDER Id
 Mouza : Chapasar, Narasingpur
 GP/Ward : AMARDA
 Sub-Division : JHARGRAM
 Police Station : Gopiballavpur
 District : JHARGRAM
 Name of the : Sturdy Niketan Pvt Ltd
 Permission Holder
 Mobile No : 9147724255
 Address : Bidhanagar

VEHICLE & DESTINATION DETAILS

Name of Purchaser : RABI PATRA
 Mobile No. : 8433794266
 Address : HALDIYA
 Police Station : Bishwanipur
 District : PURBA MEDINIPUR
 State : West Bengal
 Vehicle Type : 16 Wheels
 Registration No. : WB49B8464
 Capacity (in Kg) : 47500

Note :

- 1) Prior approval was accorded by : ADM and DL & LRO, JHARGRAM vide permit no. 11300/T/25-26/170226115250 PT.
- 2) Loaded vehicle must depart for its destination within 30 minutes from issuance of this E-challan. To verify authenticity of the E-challan, please scan above scan QR Code using smart phone.
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- 4) Self Certification by Lessee : I/We (Permission Q.P.) hereby declare that the above statements are correct and complete to best of my/our knowledge and belief. Sturdy Niketan Pvt Ltd

Issued by
 Sturdy Niketan Pvt Ltd
 PERMISSION HOLDER Id 2047/SS2025

** On QR code scanning pl check that the website address bar shows mctd.wb.gov.in as that is the only genuine website of the government.



Google

Babu Dugru West Bengal India

Athangi-Amarda Link Rd, Babu Dugru, Amarda, West Bengal

Lat: 22.20 | Long: 86.79

Thu, 22 Jan 0:45 PM,



Google

Babu Dugru West Bengal India

Athangi-Amarda Link Rd, Babu
Dugru, Amarda, West Bengal

Lat: 22.20 | Long: 86.79

Thu, 22 Jan 0:45 PM,













ANNEXURE A/6 (colly)**To**

The District Magistrate
Jhargram Rajbati, P.O. Jhargram
District Jhargram
West Bengal – 721514

Date: 11.03.2026

Subject: Complaint regarding illegal mining operations being carried out by Sturdy Niketan Pvt. Ltd. in Mouza–Bhathandia, Ward–Amarda, P.S.–Gopiballavpur, District Jhargram, West Bengal without mandatory statutory clearances

Respected Sir/Madam,

I most respectfully submit this complaint for your kind consideration and immediate intervention regarding illegal mining activities being conducted in **Mouza–Bhathandia, Ward–Amarda, Police Station–Gopiballavpur, District Jhargram, West Bengal** by the permission holder **Sturdy Niketan Pvt. Ltd.**, holding Permission ID **2046/SS2025**. It is submitted that three mining leases, namely **MIN_JH_21A, MIN_JH_21B, MIN_JH_22** have been allotted in the same area to the aforesaid company. However, it has come to my knowledge that the said permission holder has commenced and is continuing mining operations from all three leases without obtaining the mandatory Environmental Clearance (EC), Consent to Establish (CTE), and Consent to Operate (CTO) from the competent authorities.

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I shall be grateful for your prompt response and intervention.

Yours faithfully,



Md .Nasim

Gorachand Lane

Kolkata -700014

Email ID : khan2026nasim@gmail.com

Contact Number : 8910215591

Date: 11.03.2026



INLAND SPEED POST DOCUMENT



EY065338203IN

Dely Office & Pincode:Binpur BO(721514)

Booking Office: Park Street HO (700016)

Counter No. 4 11-03-2026 17:29:58

GSTNo.19AAAGP0731J1ZB BkgRefID: 3336000911032607975

Charge:Weight(gms)20 Phy.W(gms)20 Vol.W(gms)NA(L)NA B NA H NA)

AmountPaid 55.00(Base Tariff-Rs.47 Tax-Rs.8) (CGST4.00

SGST 4.00)

ModeofPayment:Cash

Sender	Receiver
MD NASIM Mobile No.8913215591 GORACHANAD LANE KOLKATA-700014	THE DIS MAG JHARGRAM RAJB Mobile No.1234567890 RAJBATI JHARGRAM-721514

Track on www.indiapost.gov.in OR Dial 1502665562 NR NO - 89906533203

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To

The Chairman,

State Level Environment Impact Assessment Authority (SEIAA)

Prani Sampad Bhavan, 5th Floor, LB Block, Sector 3,

Salt Lake, Kolkata- 700106

West Bengal

Date: 19-02-2026

Subject: Complaint regarding illegal mining operations being carried out by Sturdy Niketan Pvt. Ltd. in Mouza-Bhathandia, Ward-Amarda, P.S.-Gopiballavpur, District Jhargram, West Bengal without mandatory statutory clearances

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Yours faithfully,



Md. Nasim

Gorachand Lane

Kolkata -700014

Email ID: khan_2026nasim@gmail.com

Contact No : 8910215591

Date : 19-02-2026



24 SPEEDPOST DOCUMENT



EY057872212IN

Daly Office & Pincode Bidhan Nagar IB Market SO(700106)

Booking Office: Park Street HO (700016)
 Counter No. 2 19-02-2026 13:08:03
 GSTNo. 19AAAGP0731J1ZB BkgRefID: 3336000919022632646
 Assured Delivery Date: 20-02-2026
 ChargedWeight(gms):35 Phy.Weight(gms):35 Vol.Wt(gms): NA(L:NA B:NA H:NA)
 AmountPaid:23.00(Base Tariff-Rs.19 Tax-Rs.4) (CGST:2.00 SGST:2.00)
 ModeofPayment:Cash

Sender	Receiver
MD NASIM Mobile No.8910215561 GORACHAND LANE KOLKATA-700014	THE CHIARMAN Mobile No.1234567890 STATE LEVEL ENVIRONM KOLKATA-700106

Track on www.indiapost.gov.in OR Dial: 18002666668 : IVR NO - 089057872312
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Ministry of Communications

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Consignment/MO Tracking Report

Consignment/MO Number: **EY057872212IN**

Article Number:

EY057872212IN

Article Type:

24_SPEEDPOST_DOC

Tariff:

₹ 22.5

Booked At:

Park Street HO

Booked On:

19/02/2026, 13:08:55

Destination:

Bidhan Nagar IB Market SO

Origin Pincode:

700016

Delivered On:

20/02/2026, 17:50:23

Destination Pincode:

700106

Event	Date	Time	Office
Item Booked	19/02/2026	13:08:55	Park Street HO
Item Bagged	19/02/2026	16:13:54	Park Street HO
Item Dispatched	19/02/2026	16:33:53	Park Street HO
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Item Received	19/02/2026	19:49:32	Kolkata NSH
Item Bagged	20/02/2026	06:16:33	Kolkata NSH
Item Dispatched	20/02/2026	06:31:08	Kolkata NSH
Item Dispatched	20/02/2026	06:43:27	KOL AP TMO
Item Received	20/02/2026	09:50:44	Sech Bhawan IDC
Item Invoiced	20/02/2026	12:08:23	Sech Bhawan IDC
Item Delivered	20/02/2026	17:50:23	Sech Bhawan IDC

To

Date: 19-02-2026

The Managing Director,
West Bengal Mineral Development & Trading Corporation Limited
3rd Floor, DJ-10, WBIIDC Building DJ Block, Sector 2,
Salt Lake City Kolkata - 700091
West Bengal

Subject: Complaint regarding illegal mining operations being carried out by Sturdy Niketan Pvt. Ltd. in Mouza-Bhathandia, Ward-Amarda, P.S.-Gopiballavpur, District Jhargram, West Bengal without mandatory statutory clearances

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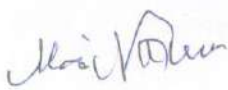
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Yours faithfully,



Md. Nasim
Gorachand Lane
Kolkata -700014
Email ID: khan_2026nasim@gmail.com
Contact No : 8910215591
Date : 19-02-2026



74 SPEEDPOST DOCUMENT



EY057870772IN

Dely Office & Pincode:Bidhan Nagar CK Market SO(700091)

Booking Office: Park Street HO (700016)

Counter No. 2 19-02-2026 13.06.19

GSTNo.19AAAGP0/31J1ZB BkgRefID: 3336000919022652646

Assured Delivery Date: 20-02-2026

Charged:Veight(gms):35 Phy.Wt(gms):35 Vol.Wt(gms) NA(L.NA B.NA H.NA)

AmountPaid 23.00(Base Tariff-Rs.19 Tax-Rs.4) (CGST 2.00

SGST 2.00)

ModeofPayment Cash

Sender	Receiver
MID NASIM Mobile No.8910215591 GORACHAND LANE KOLKATA-700014	THE MANAGING DIRECTOR Mobile No.1234567890 WEST BENGAL MINERAL KOLKATA-700091

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Consignment/MO Number: **EY057870772IN**

Article Number:

EY057870772IN

Article Type:

24_SPEEDPOST_DOC

Tariff:

₹ 22.5

Booked At:

Park Street HO

Booked On:

19/02/2026, 13:08:55

Destination:

Bidhan Nagar CK Market SO

Origin Pincode:

700016

Delivered On:

20/02/2026, 16:52:08

Destination Pincode:

700091

Event	Date	Time	Office
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Item Bagged	19/02/2026	16:13:54	Park Street HO
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Item Dispatched	19/02/2026	18:50:40	KOL AP TMO
Item Received	19/02/2026	19:49:32	Kolkata NSH
Item Bagged	20/02/2026	06:16:33	Kolkata NSH
Item Dispatched	20/02/2026	06:31:08	Kolkata NSH
Item Dispatched	20/02/2026	06:43:27	KOL AP TMO
Item Received	20/02/2026	09:50:44	Sech Bhawan IDC
Item Invoiced	20/02/2026	12:20:28	Sech Bhawan IDC
Item Delivered	20/02/2026	16:52:08	Sech Bhawan IDC

To

Date: 19-02-2026

The Director,

Directorate of Mines and Minerals,

4, Abanindranath Tagore Sarani, 2nd floor, Kolkata - 700016

West Bengal - 721514

Subject: Complaint regarding illegal mining operations being carried out by Sturdy Niketan Pvt. Ltd. in Mouza-Bhathandia, Ward-Amarda, P.S.-Gopiballavpur, District Jhargram, West Bengal without mandatory statutory clearances

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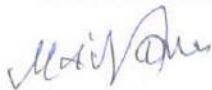
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Gorachand Lane
Kolkata -700014
Email ID: khan_2026nasim@gmail.com
Contact No : 8910215591
Date: 19-02-2026



24 SPEEDPOST DOCUMENT



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Delivery Office & Pincode: Park Street HO(700016)

Posting Office: Park Street HO (700016)

Consignment No. 2, 19-02-2026 13:07:22

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Assured Delivery Date: 20-02-2026

Charged Weight(gms) 35 Phy. Wt(gms) 35 Vol. Wt(gms) NA(L,NA B,NA H,NA)

Amount Paid 23.00(Base Tariff-Rs. 19 Tax-Rs.4) (CGST 2.00 SGST 2.00)

Mode of Payment Cash

Sender	Receiver
MD NASIM Mobile No. 8910215591 GORACHAND LANE KOLKATA-700014	THE DIRECTOR Mobile No. 1234567890 DIRECTORATE OF MINES KOLKATA-700016

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Consignment/MO Number: **EY057871733IN**

Article Number:	Article Type:	Tariff:
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Origin Pincode:	Delivered On:	Destination Pincode:
700016	20/02/2026, 13:26:50	700016

Event	Date	Time	Office
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Item Received	20/02/2026	09:06:30	Park Street DC
Item Invoiced	20/02/2026	10:09:29	Park Street DC
Item Delivered to receptionist	20/02/2026	13:26:50	Park Street DC

To

Date: 19-02-2026

The Chairman,

West Bengal Pollution Control Board

Paribesh Bhawan, 10A, Block-LA, Sector 3, Bidhannagar, Kolkata-700106

West Bengal

Subject: Complaint regarding illegal mining operations being carried out by Sturdy Niketan Pvt. Ltd. in Mouza-Bhathandia, Ward-Amarda, P.S.-Gopiballavpur, District Jhargram, West Bengal without mandatory statutory clearances

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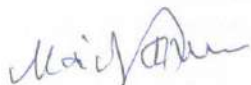
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Md. Nasim
Gorachand Lane
Kolkata -700014
Email ID: khan_2026nasim@gmail.com
Contact No : 8910215591
Date : 19-02-2026



24 SPEEDPOST DOCUMENT



EY057872654IN

Daily Office & Pincode: Bihari Nagar IB Market SO(700106)

Booking Office: Park Street HO (700015)

Counter No. 2, 19-02-2026 13:08:37

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Assured Delivery Date: 20-02-2026

Charged/Weight(gms):35 Phy.Wt(gms):35 Vol.Wt(gms):NA(L:NA B:NA H:NA)

Amount Paid:23.00(Base Tariff-Rs.19 Tax-Rs.4) (CGST:2.00

SGST:2.00)

Mode of Payment:Cash

Sender	Receiver
MD NASIM Mobile No.8910215591 GORACHAND LANE KOLKATA-700014	THE CHAIRMAN Mobile No.1294567890 WEST BENGAL POLLUTIO KOLKATA-700106

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Consignment/MO Tracking Report

Consignment/MO Number: **EY057872654IN**

Article Number: **EY057872654IN** Article Type: **24_SPEEDPOST_DOC** Tariff: **₹ 22.5**

Booked At: **Park Street HO** Booked On: **19/02/2026, 13:08:55** Destination: **Bidhan Nagar IB Market SO**

Origin Pincode: **700016** Delivered On: **20/02/2026, 17:50:23** Destination Pincode: **700106**

Event	Date	Time	Office
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Item Bagged	19/02/2026	16:13:54	Park Street HO
Item Dispatched	19/02/2026	16:33:53	Park Street HO
Item Dispatched	19/02/2026	18:50:40	KOL AP TMO
Item Received	19/02/2026	19:49:32	Kolkata NSH
Item Bagged	20/02/2026	06:16:33	Kolkata NSH
Item Dispatched	20/02/2026	06:31:08	Kolkata NSH
Item Dispatched	20/02/2026	06:43:27	KOL AP TMO
Item Received	20/02/2026	09:50:44	Sech Bhawan IDC
Item Invoiced	20/02/2026	12:08:23	Sech Bhawan IDC
Item Delivered	20/02/2026	17:50:23	Sech Bhawan IDC

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

OA No. /2026

IN THE MATTER OF:

Md. Nasim

APPLICANT

VERSUS

State of West Bengal & Ors.

RESPONDENT

VAKALATNAMA

KNOW ALL to whom, these presents shall come that I, Md. Nasim, applicant the above mentioned original application do hereby appoint (hereinafter called the Advocates) to be my/our Advocates(s) in the above noted case, authorise him/them: -

Rahul Khurana Adv Hasil Jain Adv Ishan Sharma
D/2183/2008 D/2880/2013 D/11097/2025

Off: A-174A, Defence Colony, New Delhi-24 ishansharma379@gmail.com.

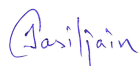
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may tried or heard and in the appellate Court including High Court Subject to the payment of fees separately for each court by me/ us. To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review as revision, withdrawal, petitions or affidavits or other documents may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the court of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on my/our behalf. And I/We undersigned do hereby agree to rectify and confirm all acts, done by the advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I/We in my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents, the contents of which have been understood by me/us on this 10th of March 2026. Accepted subject to the term of the fees.



Advocate


Client

